

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 371/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2018**

Name of the Company: Sureshkumar Ambavi Wavia & Ors.
(Odhavraj Hotel & Resort Pvt.Ltd.)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Arjun Joshi,	Adv.	Pet.	
2.	for, Nanavati Assoc.			

ORDER

Advocate Mr. Arjun Joshi on behalf of M/s. Nanavati Associates is present for the Appellant.


The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The Registry is directed to issue a notice to the ROC. The Appellant submitted that the IT returns has been filed since incorporation of the company till date, hence no notice is required to ~~be~~ ^{the} Income Tax Department.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

The Appellant has submitted that it is not a shell company and there was no unusual transaction took place during the demonetization period, the said fact is also pleaded in the appeal at page no. 7 para no. 3.1(2).

List the matter on 19.09.2018.


MANORAMA KUMARI
(MEMBER JUDICIAL)
Dated this the 21st day of August, 2018


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)